GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA

UNSTARRED QUESTION NO. 5211

(TO BE ANSWERED ON 05.04.2017)

CASES OF COMPLAINTS AGAINST OFFICERS

Ä5211. SHRI RAM TAHAL CHOUDHARY:

SHRI PRATAPRAO JADHAV:

SHRI RAMDAS C. TADAS:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Central Bureau of Investigation (CBI) and the Central Vigilance Commission (CVC) collaborate with the Central Departments to form a list of officers whose integrity is under cloud;
- (b) if so, whether any of the officers, being monitored, have been found to be involved in corruption during the last three years;
- (c) if so, the details thereof and the remedial steps taken by the Government in this regard;
- (d) the details of complaints received against the working of officers above Joint Secretary of the Government of India during the last three years and the current year; and
- (e) the action taken by the Government against the officers found guilty during the course of investigation?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister & Office. (DR. JITENDRA SINGH)

- (a) & (b): As informed by the Central Vigilance Commission (CVC) and Central Bureau of Investigation (CBI), the confidential list of Officers of Doubtful Integrity@and Agreed List@are prepared by the Chief Vigilance Officers (CVOs) of Ministry/Department/Organisation independently in consultation with the Central Bureau of Investigation (CBI) and in accordance with the guidelines issued by Ministry of Home Affairs vide OM No. 105/1/66-AVD-I dated 28.10.1969 and OM No. 130/1/66-AVD dated 05.05.1966 respectively.
- (c): To ensure probity in conduct of government officials, government has undertaken intensive review for effective implementation of various measures which *inter-alia* include:
 - (i) Rotation Transfer Policy for government officials.
 - (ii) For timely disposal of pending disciplinary proceedings, the All India Services (Discipline and Appeals) Rules, 1969 have been amended to provide for strict timelines in the procedure related to disciplinary proceedings.

- (iii) Timely decision in cases related to prosecution sanction of public servants referred by the Anti corruption agencies.
- (iv) Invocation of FR 56(j) and All India Services (Death Cum Retirement Benefits) Rule, 1958 for prematurely retiring officials whose performance has been reviewed and found unsatisfactory.
- (d) & (e): As intimated by the CVC, complaints received against public servants on various allegations are not maintained separately for officers category-wise.

The number of complaints received against officers including above Joint Secretary level and action taken thereon by CVC during the last three years are as under:

Year	No. of complaints received including brought forward	Sent for inquiry/ investigation to CVO/CBI	Sent for necessary action to CVOs	Filed
2014	64410	1214	24012	36873
2015	32149	179	16215	14395
2016	51207	86	11845	36833
2017*	5850	1	1842	823

^{*}upto February, 2017

Details of penalties imposed by various disciplinary authorities in r/o cases where CVC has tendered its advice are as under:

Year	Punishments awarded (as reported by CVOs in pursuance to Commission advice)					
	Major penalty	Minor penalty	Administrat ive Action	Total		
2014	863	838	443	2144		
2015	1832	1346	414	3592		
2016	1904	1034	358	3296		
